

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 301/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, for directions to Haryana Power Purchase Centre to pay Change in Law compensation along-with Carrying Cost in terms of Order dated 20.01.2024 passed by this Hon'ble Commission in Petition No. 242/MP/2023.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPL)

Respondents : Haryana Power Purchase Centre (HPPC) and Ors.

Date of Hearing : **19.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Akshat Jain, Advocate, MBPL
Shri Shikhar Verma, Advocate, MBPL
Ms. Poorva Saigal, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Shri Devyanshu Sharma, Advocate, HPPC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that lead/arguing counsel is occupied in a matter before another forum, and the matter may, therefore, be listed for hearing either on the 26th or 27th of September, 2024.

2. Considering the above request, the Commission adjourned the matter.
3. The matter will be listed for hearing on admission on **27.9.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**